

**CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI**

**ORIGINAL APPLICATION No.210/145/2021
(with MA No.210/148/2021)**

Dated this Wednesday, the 24th day of February, 2021

CORAM: DR. BHAGWAN SAHAI, MEMBER (A)

1. Shri Jai Kumar Yadav, Age 29 yrs.,
working as MTS (erstwhile 'Tradesman Mate') in INHS Ashwini,
Colaba, Mumbai 400 005. R/o Building No.149/5447,
Sector VII, SM Plot, Antop Hill, Mumbai 400 037.
2. Shri D.N.Lakhpatri, Age 49 yrs.,
working as MTS (erstwhile as 'Tradesman Mate') in INHS Ashwini,
Colaba, Mumbai 400 005. R/o Building No.189/1930, Sector 6,
CGS Colony, Kane Nagar, Antop Hill, Mumbai 400 037. -Applicants
(By Advocate Shri D.N.Karande)

Versus

1. Union of India, through the Secretary,
Ministry of Defence, South Block, New Delhi 110 001.
2. The Chief of the Naval Staff (DCP) Naval Headquarters,
M/o Defence (Navy), Talkatota Annex. Bldg. 1st Floor,
DHQ, P.O. New Delhi 110 001.
3. The Flag Officer, Commanding-In-Chief, (CCPO), Headquarters,
Western Naval Command, Shahid Bhagat Singh Road, Mumbai 400 001.
4. The Admiral Superintendent, Naval Dockyard,
Lion Gate, Mumbai 400 001. - Respondents

ORAL ORDER

Present:

Advocate Shri D.N.Karande for the applicants.

2. Heard the applicant's counsel. He submits that as per the order of the Bench in OA No.346/2019 dated 28.01.2019, to which the present applicants were also party, to enable them to file a separate OA, a request made to delete their names from that OA was agreed to. However, before amended party memo could be filed in OA No.346/2019, it was decided by the Tribunal on 25.02.2020, in which names of these two applicants were also there.
3. In view of the decision of the Tribunal dated 25.02.2020 in OA No.346/2019, the present OA i.e. OA No.145/2021 has become infructuous and the applicant's counsel seeks to dispose it of.
4. Accordingly, OA No.145/2021 stands disposed of as having become infructuous. No order as to costs.

(Dr. Bhagwan Sahai)
Member (Administrative)

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JD/01/03/21